



सत्यमेव जयते

THE

COLLECTION

OF

MEGHALAYA ACTS

AND

ORDINANCES

FOR THE YEAR 2003

INDEX

MEGHALAYA LIST OF ACTS AND ORDINANCES, 2003

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The 27th March, 2003

No. LL(B) 17/96/379- The Meghalaya Appropriation (No. 1) Act, 2003 (Act No. 1 of 2003) is hereby published for general information.

MEGHALAYA ACT NO. 1 OF 2003

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 27th March, 2003

(Published in the Gazette of Meghalaya, Extra-ordinary, dated 27th March, 2003)

THE MEGHALAYA APPROPRIATION NO. 1 ACT, 2003

An

Act

To authorised payment and appropriation of certain further sums from and out of the Consolidated Fund of Meghalaya for the services of financial year 2002-2003

Be it enacted by the Legislature of the State of Meghalaya in the Fourty-third Year of the Republic of India as follows:-

Short title, extent and commencement	1	(1) This Act may be called the Meghalaya Appropriation (No. 1) Act, 2003
Withdrawal of Rs. 3,02,30,94 from and out of the Consolidated Fund of Meghalaya	2	From and out of the Consolidated fund of Meghalaya there may be paid and applied sums not exceeding those specified in Column (3) of the Schedule amounting in the aggregate to the sums of Rupees three hundred two crores, thirty lakhs, ninety-four thousand, seven hundred seventy nine towards defraying the several charges which will come in the course of payment during the financial year 2002-2003 in respect of the services specified in Column (2) of the Schedule.
Appropriation	3	The sums authorised to be withdrawn from and out of the Consolidated Fund of Meghalaya by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the financial year 2002-2003.

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SCHEDULE
(See Section 2 & 3)

(1)	(2)	(3)				
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding				
		Voted by the Assembly	Charged on the Consolidated Fund	Total		
		Rs.	Rs.	Rs.		
1.	{ 2011-Parliamentary/State/Union Territory Legislature 2058-Stationery and Printing 4058-Capital Outlay on Stationery and Printing }	Revenue	3,32,00,000	...	2,32,00,000	
		Capital	
2.	2012-Governor	Revenue	
	4216-Capital Outlay on Housing	Capital	
3.	{ 2013-Council of Ministers 2070-Other Administrative Services, etc }	Revenue	
4.	2014-Administration of Justice ...	Revenue	
5.	2015-Elections	Revenue	2,50,00,000	...	2,50,00,000	
6.	{ 2029-Land Revenue 2245-Relief on account of Natural Calamities 2250-Other Social Services 3475-Other General Economic Services 6225-Loans for Welfare of Scheduled Castes, Scheduled Tribes and other Backward Classes 6250-Loans for Other Social Services 6401-Loans for Crop Husbandry }	Revenue	14,00,000	...	14,00,000	
		Capital	

3
SCHEDULE
(See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
7.	2030-Stamps and Registration Revenue	10,73,696	...	10,73,696
8.	2039-State Excise Revenue
9.	2040-Sales Tax	}	Revenue	...
	2045-Other Taxes and Duties on Commodities and Services			
10.	2041-Taxes on vehicles	}	Revenue	6,96,65,251
	2070-Other Administrative Services etc			
	3055-Road Transport			
	5053-Capital Outlay on Civil Aviation			
	5055-Capital Outlay on Road Transport	}	Capital	...
11.	2045-Other Taxes and Duties on Commodities and Services	}	Revenue	10,26,500
	2501-Special Programme for Rural Development			
	2801-Power			
	2810-Non-Conventional Sources of Energy			
	6801-Loans for Power Project	}	Capital	...
12.	2047-Other Fiscal Services		Revenue	...
	2048-Appropriation for reduction or avoidance of Debt		Revenue	...
	2049-Interest Payments		Revenue	...
	2051-Public Services Commission		Revenue	...

SCHEDULE-contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs	
13.	2052-Secretariat General Services	Revenue	65,058	...	65,058
	2251-Secretariat Social Services				
	3451-Secretariat Economic Services				
	5275-Capital Outlay on other Communication Services	Capital
14.	2053-District Administration	Revenue
15.	2054-Treasury and Accounts Administration	Revenue
16.	2055-Police	Revenue	17,41,486	...	17,41,486
	2070-Other Administrative Services etc				
	2216-Housing				
	4059-Capital Outlay on Police				
	4216-Capital Outlay on Housing	Capital
17.	2056-Jails	Revenue
	4059-Capital Outlay on Public Works	Capital
18.	2058-Stationery and Printing	Revenue
	4058-Capital Outlay on Stationery and Printing	Capital
	4216-Capital Outlay on Housing				

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SCHEDULE-contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs	
19.	2052-Secretariat-General Services				
	2059-Public Works				
	2203-Technical Education				
	2204-Sports and Youth Services	Revenue	35,787	...	35,787
	2205-Art and Culture				
	2216-Housing				
	4059-Capital Outlay on Public Works				
	4202-Capital Outlay on Education, Art and Culture				
	4210-Capital Outlay on Medical and Public Health				
	4216-Capital Outlay on Housing	Capital
4403-Capital Outlay on Animal Husbandry					
4404-Capital Outlay on Dairy Development					
20.	2070-Other Administrative Services etc	Revenue
	4059-Capital Outlay on Public Works	Capital	29,98,592	...	29,98,592

SCHEDULE-contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding							
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs					
21.	2075-Miscellaneous General Services	Revenue	8,25,14,204	...	8,25,14,204				
	2202-General Education								
	2203-Technical Education								
	2204-Sports and Youth Services								
	2205-Art and Culture								
	2236-Nutrition								
	3425-Other Scientific Research								
	3454-Census, Survey and Statistics								
	4202-Capital Outlay on Education, Art and Culture					Capital
	4204-Capital Outlay on Education, Sports, Art and Culture								
6202-Loans for Education, Art and Culture									
22.	2070-Other Administrative Services etc	Revenue	32,43,038	...	32,43,038				
	2216-Housing	Capital				
4059-Total Outlay on Public Works									
23.	2070-Other Administrative Services etc	Revenue				
24.	2071-Pensions and other Retirements Benefits	Revenue				
25.	2075-Miscellaneous General Services	Revenue				

SCHEDULE-contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs
26.	2210-Medical and Public Health } 2211-Family Welfare } Revenue
	4210-Capital Outlay on Medical } and Public Health } 4216-Capital Outlay on Family } Welfare } Capital
	2215-Water Supply and Sanitation } 2216-Housing } Revenue
	4215-Capital Outlay on Water } Supply and Sanitation } 4216-Capital Outlay on Housing } Capital
28.	2216-Housing } Revenue
	4216-Capital Outlay on Housing } 4217-Capital Outlay on Urban } Development } Capital
29.	2216-Housing } Revenue
	2217-Urban Development } 4216-Capital Outlay on Housing } 4217-Capital Outlay on Urban } Development } Capital
	2220-Information and Publicity } Revenue
30.	2230-Labour and Employment } Revenue
32.	3456-Civil Supplies } Revenue	59,01,000	...	59,01,000
	4408-Capital Outlay on Food } Storage and Warehousing } Capital
33.	2235-Social Security and Welfare } Revenue
	6235-Loans for Social Security } and Welfare } Capital

SCHEDULE-contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding							
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs					
34.	2225-Welfare of S.CS, S.TS and Other B.CS	} Revenue	4,45,15,000	...	4,45,15,000				
	2235-Social Security and Welfare								
	2236-Nutrition								
	4059-Capital Outlay on Public Works								
	4235-Capital Outlay on Social Security and Welfare								
	6225-Loans for Welfare of S.CS, S.TS and Other B.CS					} Capital	1,93,75,000	...	1,93,75,000
35.	2235- Social Security and Welfare	Revenue	7,71,800	...	7,71,800				
36.	2075-Miscellaneous General Services	} Revenue				
	2235-Social Security and Welfare								
37.	2250-Other Social Services	Revenue				
38.	3451-Secretariat Economic Services	Revenue	38,00,000	...	38,00,000				
39.	2425-Co-operation	} Revenue				
	4425-Capital Outlay on Co-operation								
	4435-Capital Outlay of other Agricultural Programmes					} Capital	2,00,000	...	2,00,000
	6425-Loans for Co-operation								
40.	2552-North Eastern Areas (Special Areas Programme)	Revenue				
	4552-Capital Outlay on North Eastern Areas	Capital				

SCHEDULE-contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs	
41.	3454-Census, Surveys and Statistics	Revenue
42.	2216-Housing 3475-Other General Economic Services	Revenue
43.	2216-Housing 2401-Crop Husbandry 2408-Food Storage and Warehousing	Revenue
	2415-Agricultural Research and Education				
43.	2702-Minor Irrigation	Capital
	4216-Capital Outlay on Housing				
	4401-Capital Outlay on Crop Husbandry				
	4416-Investments in Agricultural Financial INST				
	4702-Capital Outlay on Minor Irrigation				
6401-Loans for Crop Husbandry					
44.	2701-Medium Irrigation-II-Works Under E. And D Wing P.W.D Medium Irrigation Projects	Revenue
	2711-Flood Control	Capital
4701-Capital Outlay on Medium Irrigation					
	4711-Capital Outlay on Flood Control Projects	

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SCHEDULE-contd.
(See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs
45.	2216-Housing	} Revenue
	2402-Soil and Water Conservation			
	2415-Agricultural Research and Education			
46.	2501-Special Programmes for Rural Development	} Revenue
47.	2216-Housing	} Revenue
	2235-Social Security and Welfare			
	2403-Animal Husbandry			
	2415-Agricultural Research and Education			
47.	4059-Capital Outlay on Public Works	} Capital
	4403-Capital Outlay on Animal Husbandry			
	6225-Loans for Welfare of S.CS, S.TS and other B.CS			
	6403-Loans for Animal Husbandry			
48.	2216-Housing	} Revenue
	2404-Dairy Development			
	2415-Agricultural Research and Education			
49.	2216-Housing	} Revenue
	2405-Fisheries			
	2415-Agricultural Research and Education			
	4216-Capital Outlay on Housing	} Capital
	4405-Capital Outlay on Fisheries			

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SCHEDULE-contd.
(See Section 2 & 3)

(1)	(2)	(3)					
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding					
		Voted by the Assembly	Charged on the Consolidated Fund	Total			
		Rs.	Rs.	Rs			
50.	2406-Forestry and Wild Life	} Revenue			
	2415-Agricultural Research and Education						
	4406-Capital Outlay on Forestry and Wild Life				} Capital
2216-Housing	} Revenue	9,07,50,000	...	9,07,50,000			
2236-Nutrition							
2401-Crop Husbandry							
2501-Special Programmes for Rural Development							
2505-Rural Employment							
2515-Other Rural Development Programmes							
51.	4216-Capital Outlay on Housing	} Capital			
	4515-Capital Outlay on Rural Development						
	6515-Loans for other Rural Development Programmes						
52.	2852-Industries	} Revenue			
	4854-Capital Outlay on Cement and non-Metallic Mineral						
	4885-Capital Outlay on Industries and Minerals				} Capital
	6885-Loans for other Industries and Mineral						

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SCHEDULE-contd.
(See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs	
53.	{ 2216-Housing 2851-Village and Small Industries } Revenue	
		{ 4851-Capital Outlay on Village and Small Scale Industries 6851-Loans for Village and Small Industries } Capital
	54.		{ 2216-Housing 2851-Village and Small Industries } Revenue
		{ 4216-Capital Outlay on Housing 4851-Capital Outlay on Village and Small Scale Industries 6851-Loans for Village and Small Industries } Capital	
55.			{ 2853-Non-Ferrous Mining and Metallurgical Industries } Revenue	14,00,000	...
		{ 4216-Capital Outlay on Housing 4853-Capital Outlay on Mining and Metallurgical Industries } Capital	
56.	{ 3054-Roads and Bridges } Revenue	
		{ 5054-Capital Outlay on Roads and Bridges } Capital	...	15,19,455	15,19,455
57.	{ 3452-Tourism 4059-Capital Outlay on Public Works } Revenue	
		{ 5275-Capital Outlay on other Communication Services 5452-Capital Outlay on Tourism 7452-Loans for Tourism } Capital

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SCHEDULE-contd.
(See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs
58.	3606-Aid Materials and Equipment Revenue
59.	5465-Investment in General Capital Financial and Training Institutions
	6003-Internal Debt of the State Capital Government	... 1,97,62,43,329	1,97,62,43,329	1,97,62,43,329
	6004-Loans and Advances from Capital the Central Government	... 65,66,55,583	65,66,55,583	65,66,55,583
60.	7610-Loans to Government Capital Servants etc
61.	7615-Miscellaneous Loans Capital
62.	7810-Inter-State Settlement Capital
63.	7999-Appropriation to Contingency Capital Fund
Total	 38,86,76,412	2,63,44,18,367	302,0,94,779

L.M.SANGMA,
Deputy Secretary,
Government of Meghalaya,
Law (B) Department,
Shillong

The 1st April, 2003

No. LL(B) 17/96/398- The Meghalaya Appropriation (Vote-on-Account) Act, 2003 (Act No.2 of 2003) is hereby published for general information.

MEGHALAYA ACT NO. 2 OF 2003

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 1st April, 2003

(Published in the Gazette of Meghalaya, Extra-ordinary issue, dated 1st April, 2003)

THE MEGHALAYA APPROPRIATION (Vote-on-Account) ACT, 2003

An

Act

To provide for the withdrawal of certain further sums out of the Consolidated Fund of Meghalaya for the services of financial year 2003-2004

Be it enacted by the Legislature of the State of Meghalaya in the Fifty-third Year of the Republic of India as follows:-

Short title and Commencement	1	(1) This Act may be called the Meghalaya Appropriation (Vote-on-Account) Act, 2003 (2) It shall come into force on the first day of April, 2003
Withdrawal of Rs. 527,02,25,960 from and out of the Consolidated Fund of Meghalaya for the financial year 2003-2004	2	From and out of the Consolidated fund of Meghalaya there may be withdrawn sums not exceeding those specified in Column (3) of the Schedule amounting in the aggregate to the sums of Rupees five hundred twenty seven crores, two lakhs, twenty five thousand, nine hundred sixty towards defraying the several charges which will come in the course of payment beginning on the first day of April, 2003 in respect of the services specified in Column (2) of the Schedule.
Appropriation	3	The sums authorised to be withdrawn from and out of the Consolidated Fund of Meghalaya by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the Financial year 2003-2004.

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SCHEDULE-contd.
(See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
1.	2011-Parliamentary/State/Union Territory Legislature	Revenue	1,96,09,500	7,65,500	2,03,75,000
	2058-Stationery and Printing	Revenue	10,00,000	...	10,00,000
	Total	Revenue	2,06,19,500	7,65,500	2,13,75,000
	4058-Capital Outlay on Stationery and Printing	Capital	1,75,000	...	1,75,000
	Total	Capital	1,75,000	...	1,75,000
2.	2012-Governor	Revenue	7,500	62,42,500	62,50,000
	Total	Revenue	7,500	62,42,500	62,50,000
	4216-Capital Outlay on Housing	Capital
3.	2013-Council of Ministers	Revenue	1,22,50,000	...	1,22,50,000
	2070-Other Administrative Services, etc	
	Total	Revenue	1,22,50,000	...	1,22,50,000
4.	2014-Administration of Justice ...	Revenue	72,83,750	24,83,750	97,67,500
	Total	Revenue	72,83,750	24,83,750	97,67,500
5.	2015-Elections	Revenue	1,05,50,000	...	1,05,50,000
	Total	Revenue	1,05,50,000	...	1,05,50,000

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SCHEDULE-contd.
(See Section 2 & 3)

(1)	(2)	(3)				
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding				
		Voted by The Assembly	Charged on the Consolidated Fund	Total		
		Rs.	Rs.	Rs.		
{	2029-Land Revenue	Revenue	1,14,50,000	...	1,14,50,000	
	2245-Relief on account of Natural Calamities		1,14,00,000	...	1,14,00,000	
	2250-Other Social Services	Revenue	
	3475-Other General Economic Services		
	Total	Revenue	2,28,50,000	...	2,28,50,000	
6.	{	6225-Loans for Welfare of Scheduled Castes, Scheduled Tribes and other Backward Classes	
6250-Loans for Other Social Services		Capital	
6401-Loans for Crop Husbandry			
	Total	Capital	
7.	2090-Stamps and Registration	Revenue	16,25,000	...	16,25,000	
	Total	Revenue	16,25,000	...	16,25,000	
8.	2039-State Excise	Revenue	83,38,250	...	83,38,250	
	Total	Revenue	83,38,250	...	83,38,250	
9.	2040-Taxes on Sales Trade Etc	Revenue	89,11,250	...	89,11,250	
	2045-Other Taxes and Duties on Commodities and Services					
	Total	Revenue	89,11,250	...	89,11,250	

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SCHEDULE-contd.
(See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by	Charged on	Total	
		The	the Consolidated		
		Assembly	Fund		
		Rs.	Rs.	Rs.	
10.	2041-Taxes on Vehicles	Revenue	1,55,00,000	...	1,55,00,000
	2070-Other Administrative Services etc		38,50,000	...	38,50,000
	3055-Road Transport	
	Total	Revenue	1,93,50,000	...	1,93,50,000
	5053-Capital Outlay on Civil Aviation	Capital	5,00,000	...	5,00,000
	5055-Capital Outlay on Road Transport		88,75,000	...	88,75,000
	Total	Capital	93,75,000	...	93,75,000

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SCHEDULE-contd.
(See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
11.	2045-Other Taxes and Duties on Commodities and Services	Revenue	8,87,500	...	8,87,500
	2501-Special Programmes for Rural Development		97,50,750	...	97,50,750
	2801-Power		2,87,50,000	...	2,87,50,000
	2810-Non-Conventional Sources of Energy		2,04,12,500	...	2,04,12,500
	Total	Revenue	5,98,00,750	...	5,98,00,750
	6801-Loans for Power Projects	Capital	24,37,50,000	...	24,37,50,000
	Total	Capital	24,37,50,000	...	24,37,50,000

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SCHEDULE-contd.
(See Section 2 & 3)

(1)	(2)	(3)				
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding				
		Voted by The Assembly	Charged on the Consolidated Fund	Total		
		Rs.	Rs.	Rs.		
12.	2047-Other Fiscal Services	Revenue	2,50,000	...	2,50,000	
	Total	Revenue	2,50,000	...	2,50,000	
	2048-Appropriation for Reduction or Avoidance of Debt	Revenue	...	1,36,72,250	1,36,72,250	
	Total	Revenue	...	1,36,72,250	1,36,72,250	
	2049-Interest Payment	Revenue	...	45,70,12,250	45,70,12,250	
	Total	Revenue	...	45,70,12,250	45,70,12,250	
	2051-Public Services Commission	Revenue	...	29,00,000	29,00,000	
	Total	Revenue	...	29,00,000	29,00,000	
	13.	2052-Secretariat General Services	Revenue	6,64,00,000	...	6,64,00,000
		2251-Secretariat Social Services		77,50,000	...	77,50,000
3451-Secretariat Economic Services			1,14,00,000	...	1,14,00,000	
Total		Revenue	8,55,50,000	...	8,55,50,000	
5275-Capital Outlay on other Communication		Capital	
Total		Capital	

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SCHEDULE-contd.

(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by	Charged on	Total	
		the	the Consolidated		
		Assembly	Fund		
		Rs.	Rs.	Rs.	
14.	2053-District Administration	Revenue	1,95,00,000	... 1,95,00,000	
	Total	Revenue	1,95,00,000	... 1,95,00,000	
15.	2054-Treasury and Accounts Administration	Revenue	1,81,13,000	... 1,81,13,000	
	Total	Revenue	1,81,13,000	... 1,81,13,000	
16.	2055-Police	} Revenue	26,38,81,250	43,750 26,59,25,000	
	2070-Other Administrative Services etc		2,17,98,750	1,250 2,17,98,750	
	2216-Housing		25,00,000	... 25,00,000	
	Total		Revenue	29,01,80,000	45,000 29,01,80,000
	4055-Capital Outlay on Police	Capital	24,00,000	... 24,00,000	
	Total	Capital	24,00,000	... 24,00,000	
17.	2056-Jails	} Revenue	96,63,250	... 96,63,250	
	Total		Revenue	96,63,250	... 96,63,250
18.	2058-Stationery and Printing	} Revenue	1,63,25,000	... 1,63,25,000	
	Total		Revenue	1,63,25,000	... 1,63,25,000
	4058-Capital Outlay on Stationery and Printing		Capital	3,75,000	... 3,75,000
	4216-Capital Outlay on Housing		Capital	3,75,000	... 3,75,000

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SCHEDULE-contd.
(See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
19.	2052-Secretariat General Services	Revenue	42,50,000	...	42,50,000
	2059-Public Works		14,60,86,500	...	14,60,86,500
	2216-Housing		98,75,000	...	98,75,000
	Total	Revenue	16,02,11,500	...	16,02,11,500
	4059-Capital Outlay on Public Works		3,20,00,000	...	3,20,00,000
	4202-Capital Outlay on Education		23,00,000	...	23,00,000
	4210-Capital Outlay on Medical and Public Health		20,00,000	...	20,00,000
	4216-Capital Outlay on Housing		24,75,000	...	24,75,000
	Total	Capital	3,87,75,000	...	3,87,75,000
	20.	2070-Other Administrative Services etc	Revenue	2,91,44,250	...
Total		Revenue	2,91,44,250	...	2,91,44,250
4059-Capital Outlay on Public Works		Capital
Total		Capital

SCHEDULE-contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
21.	2075-Miscellaneous General Services	Revenue	16,250	...	16,250
	2202-General Education		95,77,70,000	...	95,77,70,000
	2203-Technical Education		3,99,00,000	...	3,99,00,000
	2204-Sports and Youth Services		2,64,00,000	...	2,64,00,000
	2205-Art and Culture		1,69,37,500	...	1,69,37,500
	3425-Other Scientific Research		5,75,000	...	5,75,000
	3454-Census, Survey and Statistic		5,87,500	...	5,87,500
	Total	Revenue	104,21,86,250	...	104,21,86,250
	4202-Capital Outlay on Education	Capital
	6202-Loans for Education, Sports, Art and Culture	
	Total	Capital
22.	2070-Other Administrative Services etc	Revenue	97,18,750	...	97,18,750
	2216-Housing		47,81,250	...	47,81,250
	Total	Revenue	1,45,00,000	...	1,45,00,000

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SCHEDULE-contd.

(See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
23.	2070-Other Administrative	Revenue	25,00,000	...	25,00,000
	Services etc				
	Total	Revenue	25,00,000	...	25,00,000
24.	2871-Pensions and Other	Revenue	19,99,25,000	...	19,99,25,000
	Retirement Benefits				
	Total	Revenue	19,99,25,000	...	19,99,25,000
25.	2075-Miscellaneous General	Revenue	8,50,000	...	8,50,000
	Services				
	Total	Revenue	8,50,000	...	8,50,000
26.	2210-Medical and Public Health	Revenue	20,05,87,500	...	20,05,87,500
	2211-Family Welfare		2,31,15,250	...	2,31,15,250
	Total	Revenue	22,37,02,750	...	22,37,02,750
	4210-Capital Outlay on Medical and Public Health	Capital	3,04,05,000	...	3,04,05,000
	4211-Capital Outlay on Family Welfare		20,00,000	...	20,00,000
	Total	Capital	3,24,05,000	...	3,24,05,000

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SCHEDULE-contd.

(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding				
		Voted by	Charged on	Total		
		the	the Consolidated			
		Assembly	Fund			
		Rs.	Rs.	Rs.		
27.	2215-Water Supply and Sanitation	Revenue	12,10,01,000	...	12,10,01,000	
	2216-Housing		3,50,000	...	3,50,000	
	Total	Revenue	12,13,51,000	...	12,13,51,000	
	4215-Capital Outlay on Water	Capital	22,19,25,000	...	22,19,25,000	
	Supply and Sanitation					
	4216-Capital Outlay on Housing			3,75,000	...	3,75,000
	Total	Capital	22,23,00,000	...	22,23,00,000	
28.	2216-Housing	Revenue	2,14,52,500	...	2,14,52,500	
	Total	Revenue	2,14,52,500	...	2,14,52,500	
	4216-Capital Outlay on Housing	Capital	9,72,500	...	9,72,500	
	6216-Loans for Housing			1,18,25,000	...	1,18,25,000
	Total	Capital		1,27,97,500	...	1,27,97,500

SCHEDULE-contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
29.	2217-Urban Development		3,23,25,000	...	3,23,25,000
	Total Revenue	3,23,25,000	...	3,23,25,000	
	4216-Capital Outlay on Housing	Capital	1,25,000	...	1,25,000
	4217-Capital Outlay on Urban Development		4,26,25,000	...	4,26,25,000
	Total Capital	4,27,50,000	...	4,27,50,000	
30.	2220-Information and Publicity	Revenue	90,75,000	...	90,75,000
	Total Revenue	90,75,000	...	90,75,000	
31.	2230-Labour and Employment	Revenue	2,54,14,500	...	2,54,14,500
	Total Revenue	2,54,14,500	...	2,54,14,500	
32.	3456-Civil Supplies	Revenue	90,00,000	...	90,00,000
	Total Revenue	90,00,000	...	90,00,000	
	4408-Capital Outlay on Food Storage and Warehousing	Capital
	Total Capital	

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SCHEDULE-contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
33.	2235-Social Security and Welfare	Revenue
	Total	Revenue
	6235-Loans for Social Security and Welfare	Capital	2,50,000	...	2,50,000
	Total	Capital	2,50,000	...	2,50,000
34.	2225-Welfare of S.CS, S.TS and Other B.CS	Revenue	2,88,75,000	...	2,88,75,000
	2235-Social Security and Welfare		5,09,83,000	...	5,09,83,000
	2236-Nutrition		2,94,87,500	...	2,94,87,500
	Total	Revenue	10,93,45,500	...	10,93,45,500
	4235-Capital Outlay on Social Security and Welfare		1,90,50,000	...	1,90,50,000
	6225-Loans for Welfare of S.CS, S.TS and other B.CS	
	Total	Capital	1,90,50,000	...	1,90,50,000

SCHEDULE-contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
35.	2235-Social Security and Welfare	Revenue	5,25,000	...	5,25,000
	Total	Revenue	5,25,000	...	5,25,000
36.	2075-Miscellaneous General Services	Revenue	38,500	...	38,500
	2235-Social Security and Welfare	Total	22,90,000	1,25,000	24,15,000
37.	2250-Other Social Services	Revenue	12,500	...	12,500
	Total	Revenue	23,28,500	1,25,000	24,53,500
38.	3451-Secretariat Economic Services	Revenue	1,06,74,000	...	1,06,74,000
	Total	Revenue	1,06,74,000	...	1,06,74,000
39.	2425-Co-operation	Revenue	1,74,23,750	...	1,74,23,750
	4425-Capital Outlay on Co-operation	Total	1,74,23,750	...	1,74,23,750
	4435-Capital Outlay on Other Agriculture Programmes	Capital	1,86,07,875	...	1,86,07,875
	6425-Loans for Co-operation	Total	1,50,000	...	1,50,000
	Total	Capital	60,93,875	...	60,93,875
40.	2552-North Eastern Areas (Special Areas Programme)	Revenue	7,84,31,250	...	7,84,31,250
	4552-Capital Outlay on North Eastern Areas	Total	7,84,31,250	...	7,84,31,250
	Total	Capital	10,52,54,000	...	10,52,54,000
41.	3454-Census, Surveys and Statistics	Revenue	1,08,50,000	...	1,08,50,000
	Total	Revenue	1,08,50,000	...	1,08,50,000

SCHEDULE-contd.

(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
42.	2216-Housing	Revenue	25,000	...	25,000
	3475-Other General Economic		33,75,000	...	33,75,000
	Services				
	Total	Revenue	34,00,000	...	34,00,000
43.	2216-Housing	Revenue	19,25,000	...	19,25,000
	2401-Crop Husbandry		10,56,45,000	...	10,56,45,000
	2408-Food Storage and Warehousing	
	2415-Agricultural Research and Education	Revenue	60,12,500	...	60,12,500
	2435-Other Agricultural Programmes		51,25,000	...	51,25,000
	2702-Minor Irrigation		2,49,82,500	...	2,49,82,500
	Total	Revenue	14,36,90,000	...	14,36,90,000
	4216-Capital Outlay on Housing	Capital	5,50,000	...	5,50,000
4401-Capital Outlay on Crop Husbandry		6,00,000	...	6,00,000	

SCHEDULE-contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
44.	4416-Investment in Agricultural Financial Institution	Capital	1,50,000	...	1,50,000
	4702-Capital Outlay on Minor Irrigation	Capital	1,27,50,000	...	1,27,50,000
	6401-Loans for Crop Husbandry	Capital
	Total	Capital	1,40,50,000	...	1,40,50,000
	2701-Medium Irrigation-II works under E. And D. Wing P.W.D medium	Revenue	5,25,500	...	5,25,500
	2711-Flood Control	Revenue	13,00,000	...	13,00,000
	Total	Revenue	18,25,500	...	18,25,500
	4701-Capital Outlay on Medium Irrigation	Capital	49,74,500	...	49,74,500
	4711-Capital Outlay on Flood Control Projects	Capital	33,00,000	...	33,00,000
	Total	Capital	82,74,500	...	82,74,500

SCHEDULE-contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
45.	2216-Housing	Revenue	7,50,000	...	7,50,000
	2402-Soil and Water Conservation		5,61,33,750	...	5,61,33,750
	2415-Agricultural Research and Education		3,66,250	...	3,66,250
	Total	Revenue	5,72,50,000	...	5,72,50,000
46.	2501-Special Programmes for Rural Development	Revenue	2,20,00,000	...	2,20,00,000
	Total	Revenue	2,20,00,000	...	2,20,00,000
47.	2216-Housing	Revenue	12,48,250	...	12,48,250
	2235-Social Security and Welfare	
	2403-Animal Husbandry		5,94,79,000	...	5,94,79,000
	2415-Agricultural Research and Education		40,97,750	...	40,97,750
	Total	Revenue	6,48,25,000	...	6,48,25,000
48.	2216-Housing	Revenue	5,00,000	...	5,00,000
	2404-Dairy Development		1,81,72,750	...	1,81,72,750
	2415-Agricultural Research and Education	
	Total	Revenue	1,86,72,750	...	1,86,72,750

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SCHEDULE-contd.
(See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
49	2216-Housing	Revenue	1,00,000	...	1,00,000
	2405-Fisheries		1,25,04,000	...	1,25,04,000
	2415-Agricultural Research and Education		4,71,000	...	4,71,000
	Total	Revenue	1,30,75,000	...	1,30,75,000
	4216-Capital Outlay on Housing	Capital	87,500	...	87,500
	4405-Capital Outlay on Fisheries		1,62,500	...	1,62,500
	Total	Capital	2,50,000	...	2,50,000
50	2406-Forestry and Wild Life	Revenue	7,66,27,250	5,000	7,66,32,250
	2415-Agricultural Research and Education		20,90,000	...	20,90,000
	Total	Revenue	7,87,17,250	5,000	7,87,22,250
	4406-Capital Outlay on Forestry and Wild Life	Capital	88,25,000	...	88,25,000
	Total	Capital	88,25,000	...	88,25,000

SCHEDULE-contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
51.	2216-Housing	Revenue	8,50,000	...	8,50,000
	2401-Crop Husbandry		25,00,000	...	25,00,000
	2501-Special Programmes for Rural Development		1,17,50,000	...	1,17,50,000
	2505-Rural Employment		2,40,00,000	...	2,40,00,000
	2515-Other Rural Development Programmes		8,80,00,000	...	8,80,00,000
	Total	Revenue	12,71,00,000	...	12,71,00,000
	4216-Capital Outlay on Housing	Capital	78,12,500	...	78,12,500
	4515-Capital Outlay on Rural Development		78,12,500	...	78,12,500
	Total	Capital	1,56,25,000	...	1,56,25,000

SCHEDULE-contd.

(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
52.	2852-Industries	Revenue	69,67,500	...	69,67,500
	Total	Revenue	69,67,500	...	69,67,500
		Capital
	4854-Capital Outlay on Cement and non-Metallic Mineral	
	4885-Capital Outlay on Industries and Minerals		1,25,00,000	...	1,25,00,000
	6885-Loans for other Industries and Minerals	
Total	Capital	1,25,00,000	...	1,25,00,000	
53.	2851-Village and Small Industries	Revenue	2,94,73,750	...	2,94,73,750
	Total	Revenue	2,94,73,750	...	2,94,73,750
		Capital
	4851-Capital Outlay on Village and Small Scale Industries	
	6851-Loans for Village and Small Industries	Capital	12,50,000	...	12,50,000
Total	Capital	12,50,000	...	12,50,000	

SCHEDULE-contd.

(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
54.	2216-Housing	Revenue
	2851-Village and Small Industries	Revenue	3,00,32,500	...
	Total	Revenue	3,00,32,500	...
	4216-Capital Outlay on Housing	Capital
	4851-Capital Outlay on Village and Small Scale Industries	Capital	52,50,000	...
	Total	Capital	52,50,000	...
55.	2853-Non-Ferrous Mining and Metallurgical Industries	Revenue	4,34,50,000	...
	Total	Revenue	4,34,50,000	...
	4216-Capital Outlay on Housing	Capital
	4853-Capital Outlay on Mining and Metallurgical Industries	Capital	2,50,000	...
56.	3054-Roads and Bridges	Revenue	10,00,00,000	...
	Total	Revenue	10,00,00,000	...
	5054-Capital Outlay on Roads and Bridges	Capital	16,48,51,250	...
	Total	Capital	16,48,51,250	...

SCHEDULE-contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
57.	3452-Tourism	Revenue	88,50,000	...	88,50,000
	Total	Revenue	88,50,000	...	88,50,000
		Capital
	4059-Capital Outlay on Public Works	Capital
	5275-Capital Outlay on other Communication Services	Capital
	5452-Capital Outlay on Tourism	Capital	11,50,000	...	11,50,000
7452-Loans for Tourism	Capital	
	Total	Capital	11,50,000	...	11,50,000
58.	3606-Aid Materials and Equipment	Revenue
	Total	Revenue
59.	5465-Investment in General Financial and Training Institutions	Capital
	Total	Capital
		Capital	... 20,31,60,000	20,31,60,000	20,31,60,000
6003-Internal Debt of the State Government	Capital	... 20,31,60,000	20,31,60,000	20,31,60,000	
60.	6004-Loans and Advances from the Central Government	Capital	... 6,53,15,960	6,53,15,960	6,53,15,960
	Total	Capital	... 6,53,15,960	6,53,15,960	6,53,15,960
		Capital	5,00,00,000	...	5,00,00,000
7610-Loans to Government Servants etc	Capital	5,00,00,000	...	5,00,00,000	
	Total	Capital	5,00,00,000	...	5,00,00,000
61.	7615-Miscellaneous Loans	Capital
	Total	Capital
62.	7810-Inter-State Settlement	Capital
	Total	Capital

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SCHEDULE-contd.
(See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by The Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
63.	7999-Appropriation to Contingency Fund Capital
	Total Capital
		Total	451,84,98,750
			75,17,25,210	527,02,25,960
				527,02,25,960

L.M.SANGMA,
Deputy Secretary, to the Govt. of Meghalaya,
Law (B) Department

“(iii) any service under the State Government in connection with the maintenance of hospitals and dispensaries, public health, sanitation and public conservancy;

“(iv) any service (excluding service in any establishment of or undertaking owned or controlled by the Centre Government with the purchase, procurement, storage, supply, distribution or carriage of food-grains;

“(v) any service under the State Government in a printing press;

“(vi) any service under the State Government, found an essential Service, including the Service in the Secretariat of the State Legislature;

“(vii) any other service not specified in the foregoing clauses but being a service connected with matters with respect to which the State Legislature has power to make laws and which the State Government, being of the opinion that strike therein would prejudicially affect the maintenance of public safety or services necessary for the normal life of the community or would result in the infliction of grave hardship on the life of the community, may by notification in the Official Gazette, declare to be an essential service for the purpose of this Act”.

ii) After clause (c) the following shall be inserted as new clauses (d) and (e), namely-

“(d) “State Government” means the Government of the State Meghalaya; and

“(e) “State Legislature” means the Legislature of the State of Meghalaya”.

Repeal

3 The Meghalaya essential Services Maintenance (Amendment) Ordinance, 2003 (Ordinance No. 1 of 2003) is hereby repealed.

L.M.SANGMA,
Deputy Secretary,
Government of Meghalaya,
Law Department
Shillong.

The 1st July, 2003

No. LLC.(B) 17/96/413 The Meghalaya Appropriation (No. II) Act, 2003 (Act No. 4 of 2003) is hereby published for general information.

MEGHALAYA ACT NO. 4 OF 2003

(As passed by the Meghalaya Legislative Assembly)

(Received the assent of the Government on 30th June, 2003)

(Published in the Gazette of Meghalaya, Extra-ordinary issue, dated 1st July, 2003)

THE MEGHALAYA APPROPRIATION (NO. I) ACT, 2003

AN

ACT

To authorise payment and appropriation of certain sums from and out of the Consolidated Fund of Meghalaya for the services of Financial year ending on the thirty first day of March, 2004

Be it enacted by the Legislature of the State of Meghalaya in the Fifty Fourth Year of the Republic of India as follows:-

- | | | |
|--|---|--|
| Short title and Commencement. | 1 | (1) This Act may be called the Meghalaya Appropriation (No. II) Act, 2003
(2) It shall be deemed to have come into force on the first day of April, 2003 |
| Withdrawal of Rs. 2108,09,03,840 from and out of the Consolidated Fund of Meghalaya for the Financial year 2003-2004 | 2 | From and out of the Consolidated fund of Meghalaya there may be paid and applied sums not exceeding those specified in Column (3) of the Schedule amounting in the aggregate inclusive of sums specified in column (3) of the Scheduled to the Meghalaya Appropriation (Vote-on-Account) Act, 2003 to the sums of Rupees Two thousand one hundred eight crores, Nine lakhs, three thousand, eight hundred forty towards defraying the several charges which will come in the course of payment during the financial year ending on the thirty first day of March, 2004 in respect of the services specified in Column (2) of the Schedule. |
| Appropriation | 3 | The sums authorised to be withdrawn from and out of the Consolidated Fund of Meghalaya by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year. |

SCHEDULE-contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
1.	2011-Parliamentary/State/Union Territory Legislature	Revenue	7,84,38,000	30,62,000	8,15,00,000
	2058-Stationery and Printing		40,00,000	...	40,00,000
	Total	Revenue	8,24,38,000	3,62,000	8,55,00,000
	4058-Capital Outlay on Stationery and Printing	Capital	7,00,000	...	7,00,000
	Total	Capital	7,00,000	...	7,00,000
2.	2012-Governor	Revenue	30,000	2,49,70,000	2,50,00,000
	Total	Revenue	30,000	2,49,70,000	2,50,00,000
3.	2013-Council of Ministers 2070-Other Administrative Services, etc	Revenue	4,90,00,000	...	4,90,00,000
	Total	Revenue	4,90,00,000	...	4,90,00,000
4.	2014-Administration of Justice ...	Revenue	2,91,35,000	99,35,000	3,90,70,000
	Total	Revenue	2,91,35,000	99,35,000	3,90,70,000
5.	2015-Elections	Revenue	4,22,00,000	...	4,22,00,000
	Total	Revenue	4,22,00,000	...	4,22,00,000

SCHEDULE-contd.

(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
6.	2029-Land Revenue	Revenue	4,58,00,000	...	4,58,00,000
	2245-Relief on account of Natural Calamities		4,56,00,000	...	4,56,00,000
	2250-Other Social Services	
	3475-Other General Economic Services	
	Total	Revenue	9,14,00,000	...	9,14,00,000
	6225-Loans for Welfare of Scheduled Castes, Scheduled Tribes and other Backward Classes	
	6250-Loans for Other Social Services	Capital
	6401-Loans for Crop Husbandry	
	Total	Capital
	7.	2090-Stamps and Registration	Revenue	65,00,000	...
Total	Revenue	65,00,000	...	65,00,000	
8.	2039-State Excise	Revenue	3,33,53,000	...	3,33,53,000
Total	Revenue	3,33,53,000	...	3,33,53,000	
9.	2040-Taxes on Sales Trades etc.	Revenue	3,56,45,000	...	3,56,45,000
	2045-Other Taxes and Duties on Commodities and Services	
	Total	Revenue	3,56,45,000	...	3,56,45,000

SCHEDULE-contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
10.	2041-Taxes on Vehicles	Revenue	6,20,00,000	...	6,20,00,000
	2070-Other Administrative Services etc		1,54,00,000	...	1,54,00,000
	3055-Road Transport	
	Total	Revenue	7,74,00,000	...	7,74,00,000
	5053-Capital Outlay on Civil Aviation	Capital	20,00,000	...	20,00,000
	5055-Capital Outlay on Road Transport		3,55,00,000	...	3,55,00,000
	Total	Capital	3,75,00,000	...	3,75,00,000

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SCHEDULE-contd.
(See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
11.	2045-Other Taxes and Duties on Commodities and Services	Revenue	35,50,000	...	35,50,000
	2501-Special Programmes for Rural Development		3,90,03,000	...	3,90,03,000
	2801-Power		11,50,00,000	...	11,50,00,000
	2810-Non-Conventional Sources of Energy		8,46,50,000	...	8,46,50,000
	Total	Revenue	23,92,03,000	...	23,92,03,000
	6801-Loans for Power Projects	Capital	97,50,00,000	...	97,50,00,000
	Total	Capital	97,50,00,000	...	97,50,00,000

SCHEDULE-contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding				
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.		
12.	2047-Other Fiscal Services	Revenue	10,00,000	...	10,00,000	
	Total	Revenue	10,00,000	...	10,00,000	
	2048-Appropriation for Reduction or Avoidance of Debt	Revenue	...	4,46,89,000	4,46,89,000	
	Total	Revenue	...	5,46,89,000	5,46,89,000	
	2049-Interest Payment	Revenue	...	182,80,49,000	182,80,49,000	
	Total	Revenue	...	182,80,49,000	182,80,49,000	
	2051-Public Services Commission	Revenue	...	1,16,00,000	1,16,00,000	
	Total	Revenue	...	1,16,00,000	1,16,00,000	
	13.	2052-Secretariat General Services	Revenue	26,56,00,000	...	26,56,00,000
		2251-Secretariat Social Services		3,10,00,000	...	3,10,00,000
3451-Secretariat Economic Services			4,56,00,000	...	4,56,00,000	
Total		Revenue	34,22,00,000	...	34,22,00,000	
5275-Capital Outlay on other Communication		Capital	
Total		Capital	

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SCHEDULE-contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
14.	2053-District Administration	Revenue	7,80,00,000	...	7,80,00,000
	Total	Revenue	7,80,00,000	...	7,80,00,000
15.	2054-Treasury and Accounts Administration	Revenue	7,24,52,000	...	7,24,52,000
	Total	Revenue	7,24,52,000	...	7,24,52,000
16.	2055-Police	Revenue	106,35,25,000	1,75,000	106,37,00,000
	2070-Other Administrative Services etc		8,71,95,000	5,000	8,72,00,000
	2216-Housing		1,00,00,000	...	1,00,00,000
	Total	Revenue	116,07,20,000	1,80,000	116,09,00,000
	4055-Capital Outlay on Police	Capital	96,00,000	...	96,00,000
Total	Capital	96,00,000	...	96,00,000	
17.	2056-Jails	Revenue	3,86,53,000	...	3,86,53,000
	Total	Revenue	3,86,53,000	...	3,86,53,000
18.	2058-Stationery and Printing	Revenue	6,53,00,000	...	6,53,00,000
	Total	Revenue	6,53,00,000	...	6,53,00,000
	4058-Capital Outlay on Stationery and Printing	Capital	15,00,000	...	15,00,000
	4216-Capital Outlay on Housing	
Total	Capital	15,00,000	...	15,00,000	

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SCHEDULE-contd.

(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
19.	2052-Secretariat General Services	Revenue	1,70,00,000	... 1,70,00,000
	2059-Public Works		58,43,46,000	... 58,43,46,000
	2216-Housing		3,95,00,000	... 3,95,00,000
	Total	Revenue	64,08,46,000	... 64,08,46,000
	4059-Capital Outlay on Public Works		12,80,00,000	... 12,80,00,000
	4202-Capital Outlay on Education		92,00,000	... 92,00,000
	4210-Capital Outlay on Medical and Public Health		80,00,000	... 80,00,000
	4216-Capital Outlay on Housing		99,00,000	... 99,00,000
	Total	Capital	15,51,00,000	... 15,51,00,000
	20.	2070-Other Administrative Services etc	Revenue	11,65,77,000
Total		Revenue	11,65,77,000	... 11,65,77,000
4059-Capital Outlay on Public Works		Capital
Total		Capital

SCHEDULE-contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
21.	2075-Miscellaneous General Services	Revenue	65,000	... 65,000
	2202-General Education		382,10,80,000	... 382,10,80,000
	2203-Technical Education		15,96,00,000	... 15,96,00,000
	2204-Sports and Youth Services		10,56,00,000	... 10,56,00,000
	2205-Art and Culture		6,77,50,000	... 6,77,50,000
	3425-Other Scientific Research		23,00,000	... 23,00,000
	3454-Census, Survey and Statistic		23,50,000	... 23,50,000
	Total	Revenue	416,87,45,000	... 416,87,45,000
	4202-Capital Outlay on Education	Capital
	6202-Loans for Education, Sports, Art and Culture	
Total	Capital	
22.	2070-Other Administrative Services etc	Revenue	3,88,75,000	... 3,88,75,000
	2216-Housing		1,91,25,000	... 1,91,25,000
	Total	Revenue	5,80,00,000	... 5,80,00,000

SCHEDULE-contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
23.	2070-Other Administrative Services etc	Revenue	1,00,00,000	... 1,00,00,000
	Total	Revenue	1,00,00,000	... 1,00,00,000
24.	2871-Pensions and Other Retirement Benefits	Revenue	79,97,00,000	... 79,97,00,000
	Total	Revenue	79,97,00,000	... 79,97,00,000
25.	2075-Miscellaneous General Services	Revenue	34,00,000	... 34,00,000
	Total	Revenue	34,00,000	... 34,00,000
26.	2210-Medical and Public Health	Revenue	80,23,50,000	... 80,23,50,000
	2211-Family Welfare		9,24,61,000	... 9,24,61,000
	Total	Revenue	89,48,11,000	... 89,48,11,000
	4210-Capital Outlay on Medical and Public Health	Capital	12,16,20,000	... 12,16,20,000
	4211-Capital Outlay on Family Welfare		80,00,000	... 80,00,000
Total	Capital	12,96,20,000	... 12,96,20,000	

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SCHEDULE-contd.
(See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
27.	2215-Water Supply and Sanitation	Revenue	48,40,04,000	...	48,40,04,000
	2216-Housing		14,00,000	...	14,00,000
	Total	Revenue	48,54,04,000	...	48,54,04,000
	4215-Capital Outlay on Water Supply and Sanitation	Capital	88,77,00,000	...	88,77,00,000
	4216-Capital Outlay on Housing		15,00,000	...	15,00,000
	Total	Capital	88,92,00,000	...	88,92,00,000
28.	2216-Housing	Revenue	8,58,10,000	...	8,58,10,000
	Total	Revenue	8,58,10,000	...	8,58,10,000
	4216-Capital Outlay on Housing	Capital	38,90,000	...	38,90,000
	6216-Loans for Housing		4,73,00,000	...	4,73,00,000
	Total	Capital	5,11,90,000	...	5,11,90,000

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SCHEDULE-contd.
(See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
29.	2216-Housing	Revenue
	2217-Urban Development		12,93,00,000	12,93,00,000
	Total	Revenue	12,93,00,000	12,93,00,000
	4216-Capital Outlay on Housing	Capital	5,00,000	5,00,000
	4217-Capital Outlay on Urban Development		17,05,00,000	17,05,00,000
	Total	Capital	17,10,00,000	17,10,00,000
30.	2220-Information and Publicity	Revenue	3,63,00,000	3,63,00,000
	Total	Revenue	3,63,00,000	3,63,00,000
31.	2230-Labour and Employment	Revenue	10,16,58,000	10,16,58,000
	Total	Revenue	10,16,58,000	10,16,58,000
32.	3456-Civil Supplies	Revenue	3,60,00,000	3,60,00,000
	Total	Revenue	3,60,00,000	3,60,00,000
	4408-Capital Outlay on Food Storage and Warehousing	Capital
	Total	Capital

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SCHEDULE-contd.
(See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
33.	2235-Social Security and Welfare	Revenue	
	Total	Revenue	
	6235-Loans for Social Security and Welfare	Capital	10,00,000	...	
	Total	Capital	10,00,000	...	
34.	2225-Welfare of S.CS, S.TS and Other B.CS	Revenue	11,55,00,000	...	
	2235-Social Security and Welfare		20,39,32,000	...	
	2236-Nutrition		11,79,50,000	...	
	Total	Revenue	43,73,82,000	...	
	4059-Capital Outlay on Public Works	Capital	
	4235-Capital Outlay on Social Security and Welfare		7,62,00,000	...	
	6225-Loans for Welfare of S.CS, S.TS and other B.CS		
	Total	Capital	7,62,00,000	...	
				11,55,00,000	...
				20,39,32,000	...

SCHEDULE-contd.

(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
35.	2235-Social Security and Welfare	Revenue	21,00,000	...	21,00,000
	Total	Revenue	21,00,000	...	21,00,000
36.	2075-Miscellaneous General Services	Revenue	1,54,000	...	1,54,000
	2235-Social Security and Welfare	Revenue	91,60,000	5,00,000	91,60,000
37.	Total	Revenue	93,14,000	5,00,000	98,14,000
	2250-Other Social Services	Revenue	50,000	...	50,000
38.	Total	Revenue	50,000	...	50,000
	3451-Secretariat Economic Services	Revenue	4,26,96,000	...	4,26,90,000
39.	Total	Revenue	4,26,96,000	...	4,26,96,000
	2425-Co-operation	Revenue	6,96,95,000	...	6,96,95,000
40.	Total	Revenue	6,96,95,000	...	6,96,95,000
	4425-Capital Outlay on Co-operation	Capital	7,44,31,500	...	7,44,31,500
41.	4435-Capital Outlay on Other Agriculture Programmes	Capital	6,00,000	...	6,00,000
	6425-Loans for Co-operation	Capital	2,43,75,500	...	2,43,75,500
40.	Total	Capital	9,94,07,000	...	9,94,07,000
	2552-North Eastern Areas (Special Areas Programme)	Revenue	31,37,25,000	...	31,37,25,000
40.	Total	Revenue	31,37,25,000	...	31,37,25,000
	4552-Capital Outlay on North Eastern Areas	Capital	42,10,16,000	...	42,10,16,000
41.	Total	Capital	42,10,16,000	...	42,10,16,000
	3454-Census, Surveys and Statistics	Revenue	4,34,00,000	...	4,34,00,000
41.	Total	Revenue	4,34,00,000	...	4,34,00,000

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SCHEDULE-contd.

(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
42.	2216-Housing	Revenue	1,00,000	...	1,00,000
	3475-Other General Economic		1,35,00,000	...	1,35,00,000
	Services				
	Total	Revenue	1,36,00,000	...	1,36,00,000
43.	2216-Housing	Revenue	77,00,000	...	77,00,000
	2401-Crop Husbandry		42,25,80,000	...	42,25,80,000
	2408-Food Storage and Warehousing	
	2415-Agricultural Research and Education	Revenue	2,40,50,000	...	2,40,50,000
	2435-Other Agricultural Programmes		2,05,00,000	...	2,05,00,000
	2702-Minor Irrigation		9,99,30,000	...	9,99,30,000
	Total	Revenue	57,47,60,000	...	57,47,60,000
	4216-Capital Outlay on Housing	Capital	22,00,000	...	22,00,000
4401-Capital Outlay on Crop Husbandry		24,00,000	...	24,00,000	

SCHEDULE-contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
	4416-Investment in Agricultural Financial Institution	6,00,000	...	6,00,000
	4702-Capital Outlay on Minor Irrigation	5,10,00,000	...	5,10,00,000
	6401-Loans for Crop Husbandry
	Total Capital	5,62,00,000	...	5,62,00,000
44.	2701-Medium Irrigation-II works under E. And D. Wing P.W.D medium	Revenue 21,02,000	...	21,02,000
	2711-Flood Control	52,00,000	...	52,00,000
	Total Revenue	73,02,000	...	73,02,000
	4701-Capital Outlay on Medium Irrigation	Capital 1,98,98,000	...	1,98,98,000
	4711-Capital Outlay on Flood Control Projects	1,32,00,000	...	1,32,00,000
	Total Capital	3,30,98,000	...	3,30,98,000

SCHEDULE-contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
45.	2216-Housing	Revenue	30,00,000	...	30,00,000
	2402-Soil and Water Conservation		22,45,35,000	...	22,45,35,000
	2415-Agricultural Research and Education		14,65,000	...	14,65,000
	Total	Revenue	22,90,00,000	...	22,90,00,000
46.	2501-Special Programmes for Rural Development	Revenue	8,88,00,000	...	8,88,00,000
	Total	Revenue	8,88,00,000	...	8,88,00,000
47.	2216-Housing	Revenue	49,93,000	...	49,93,000
	2235-Social Security and Welfare	
	2403-Animal Husbandry		23,97,16,000	...	23,97,16,000
	2415-Agricultural Research and Education		1,63,91,000	...	1,63,91,000
	Total	Revenue	25,93,00,000	...	25,93,00,000
	4059-Capital Outlay on Public Works	Capital
4403-Capital Outlay on Animal Husbandry		

SCHEDULE-contd.

(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
	6225-Loans for Welfare of S.CS, S.TS, and other B.CS	
	6403-Loans for Animal Husbandry	
	Total } Capital	
48.	2216-Housing	Revenue	20,00,000	...	20,00,000
	2404-Dairy Development		7,26,91,000	...	7,26,91,000
	2415-Agricultural Research and Education	
	Total } Revenue		7,46,91,000	...	7,46,91,000
49.	2216-Housing	Revenue	4,00,000	...	4,00,000
	2405-Fisheries		5,00,16,000	...	,00,16,000
	2415-Agricultural Research and Education		18,84,000	...	18,84,000
	Total } Revenue		5,23,00,000	...	5,23,00,000
	4216-Capital Outlay on Housing	Capital	3,50,000	...	3,50,000
	4405-Capital Outlay on Fisheries		6,50,000	...	6,50,000
	Total } Capital		10,00,000	...	10,00,000

SCHEDULE-contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
50.	2406-Forestry and Wild Life	Revenue	30,65,09,000	20,000	30,65,29,000
	2415-Agricultural Research and Education		83,60,000	...	83,60,000
		Total	Revenue	31,48,69,000	20,000
	4406-Capital Outlay on Forestry and Wild Life	Capital	3,53,00,000	...	3,53,00,000
		Total	Capital	3,53,00,000	...
51.	2216-Housing	Revenue	34,00,000	...	34,00,000
	2401-Crop Husbandry		1,00,00,000	...	1,00,00,000
	2501-Special Programmes for Rural Development		4,70,00,000	...	4,70,00,000
		2505-Rural Development		9,60,00,000	...
	2515-Other Rural Development Programmes		35,20,00,000	...	35,20,00,000
	Total	Revenue	50,84,00,000	...	50,84,00,000
	4216-Capital Outlay on Housing	Capital	3,12,50,000	...	3,12,50,000
4515-Capital Outlay on Rural Development		3,12,50,000	...	3,12,50,000	
	Total	Capital	6,25,00,000	...	6,25,00,000

SCHEDULE-contd.

(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
52.	2852-Industries	Revenue	2,78,70,000	...	2,78,70,000
	Total	Revenue	2,78,70,000	...	2,78,70,000
		Capital
	4854-Capital Outlay on Cement and non-Metallic Mineral		5,00,00,000	...	5,00,00,000
	4885-Capital Outlay on Industries and Minerals	
	6885-Loans for other Industries and Minerals	Total	Capital	5,00,00,000	...
53.	2851-Village and Small Industries	Revenue	11,78,95,000	...	11,78,95,000
	Total	Revenue	11,78,95,000	...	11,78,95,000
		Capital
	4851-Capital Outlay on Village and Small Scale Industries	Capital	50,00,000	...	50,00,000
	6851-Loans for Village and Small Industries	Total	Capital	50,00,000	...

SCHEDULE-contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
54.	2216-Housing	Revenue
	2851-Village and Small Industries	Revenue	12,01,30,000	... 12,01,30,000
	Total	Revenue	12,01,30,000	... 12,01,30,000
	4216-Capital Outlay on Housing	Capital
	4851-Capital Outlay on Village and Small Scale Industries	Capital	2,10,00,000	... 2,10,00,000
	6851-Loans for Village and Small Industries	Capital
	Total	Capital	2,10,00,000	... 2,10,00,000
55.	2853-Non-Ferrous Mining and Metallurgical Industries	Revenue	17,38,00,000	... 17,38,00,000
	Total	Revenue	17,38,00,000	... 17,38,00,000
	4216-Capital Outlay on Housing	Capital
	4853-Capital Outlay on Mining and Metallurgical Industries	Capital	10,00,000	... 10,00,000
	Total	Capital	10,00,000	... 10,00,000
56.	3054-Roads and Bridges	Revenue	40,00,00,000	... 40,00,00,000
	Total	Revenue	40,00,00,000	... 40,00,00,000
	5054-Capital Outlay on Roads and Bridges	Capital	65,94,05,000	... 65,94,05,000
	Total	Capital	65,94,05,000	... 65,94,05,000

SCHEDULE-contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
57.	3452-Tourism	Revenue	3,54,00,000	...	3,54,00,000
	Total	Revenue	3,54,00,000	...	3,54,00,000
		4059-Capital Outlay on Public Works	
	5275-Capital Outlay on other Communication Services	
	5452-Capital Outlay on Tourism		46,00,000	...	46,00,000
	7452-Loans for Tourism	
	Total	Capital	46,00,000	...	46,00,000
58.	3606-Aid Materials and Equipment	Revenue
	Total	Revenue
59.	5465-Investment in General Financial and Training Institutions	Capital
	Total	Capital
		6003-Internal Debt of the State Government	Capital	... 81,26,40,000	81,26,40,000
	Total	Capital	... 81,26,40,000	81,26,40,000	81,26,40,000
60.	6004-Loans and Advances from the Central Government	Capital	... 26,12,63,840	26,12,63,840	26,12,63,840
	Total	Capital	... 26,12,63,840	26,12,63,840	26,12,63,840
		7610-Loans to Government Servants etc	Capital	20,00,00,000	...
	Total	Capital	20,00,00,000	...	20,00,00,000
61.	7615-Miscellaneous Loans	Capital
		Total	Capital
62.	7810-Inter-State Settlement	Capital
		Total	Capital

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SCHEDULE-contd.
(See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by	Charged on	Total
		The	the Consolidated	
		Assembly	Fund	
		Rs.	Rs.	Rs.
63.	7999-Appropriation to Contingency Fund Capital
	Total Capital
Total		1807,39,95,000300,69,08,84021,08,09,03,840

L.M.SANGMA,
Under Secretary to the Govt. of Meghalaya,
Law Department

The 30th July, 2003

No. LL (B) 109/92/115- The Meghalaya Preventive Detention (Amendment) Act, 2003 (Act No. 5 of 2003) is hereby published for general information.

MEGHALAYA ACT NO. 5 OF 2003

(As passed by the Meghalaya Legislative Assembly)

(Received the assent of the Governor on 26th July, 2003)

(Published in the Gazette of Meghalaya, Extra-ordinary issue, dated 30th July, 2003)

THE MEGHALAYA PREVENTIVE DETENTION (AMENDMENT) ACT, 2003

An

Act

To amend the Meghalaya Preventive Detention Act, 1995.

Be it enacted by the Legislature of the State of Meghalaya in the Fifty Fourth Year of the Republic of India as follows:-

1. Short title and commencement:-

- (1) This Act may be called the Meghalaya Preventive Detention (Amendment) Act, 2003
- (2) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

2. Amendment of Section 14 of Act No. 5 of 1995:- In Section 14 of the Meghalaya Preventive Detention Act, 1995 (Act No. 5 of 1995), for the words “one year” the words “three years” shall be substituted.

3. Repeal and Saving:-

- (1) The Meghalaya Preventive Detention (Amendment) Ordinance 2003 (Ordinance No. 3 of 2003) is hereby repealed.
- (2) Notwithstanding such repeal, anything done or action, taken under the provision of the said Ordinance shall be deemed to have been done or taken under this Act.

L.M.SANGMA,
Deputy Secretary of the Govt. of Meghalaya,
Law (B) Department Shillong

The 30th July, 2003

No. LL (B) 3/2001/22 The Meghalaya Cooperative Societies (Amendment) Act, 2003 (Act No. 6 of 2003) is hereby published for general information.

MEGHALAYA ACT NO. 6 OF 2003

(As passed by the Meghalaya Legislative Assembly)

(Received the assent of the Governor on 29th July, 2003)

(Published in the Gazette of Meghalaya, Extra-ordinary issue, dated 30th July, 2003)

THE MEGHALAYA COOPERATIVE SOCIETIES (AMENDMENT) ACT, 2003

An

Act

Further to amend the Meghalaya Cooperative Societies Act (Assam Act I of 1950 as adapted by Meghalaya)

Be it enacted by the Legislature of the State of Meghalaya in the Fifty Fourth Year of the Republic of India as follows:-

Short title and Commencement	1	(1) This Act may be called the Meghalaya Cooperative Societies (Amendment) Act, 2003 (2) It shall come into force from the date of its publication in the Official Gazette.
Amendment of Preamble	2	In the preamble to the Meghalaya Co-operative Societies Act (Assam Act I of 1950 as adapted by Meghalaya) herein after referred to as the principal Act)- (a) In fourth line between the words “Worthiness” and among agriculturist”, the words “and entrepreneurship” shall be inserted; (b) In the fifth line between the words “artisans” and “other persons”, the words “craftsmen rural worker” shall be inserted.
Amendment of Section 2.	3	In Section 2 of the principal Act- i) For clause (a), the following shall be substituted, namely- “(a) Administrative Council or Board of Directors” means a body intermediary between Committee/Executive Committee by whatever name called and include the General Assembly of a Registered Society”.

- ii) In clause (q) the words “and” occurring at the end shall be omitted and at the end of clause (r) the word “and” shall be added and after clause (r), the following new clause shall be added, namely-
“(s) “Tribunal” means a body of officials appointed by the State Government to arbitrate dispute involving recovery of overdue loans”

Amendment
of Section 4

4

For the existing Section 4 of the principal Act, the following shall be substituted, namely-

Societies
which may
be registered

“4. (1) A Society which has its objects the promotion of the economic interest or general welfare of its member or of the public through self help and mutual aid in accordance with cooperative principles, or a society established with the object of facilitating the operations of any society may be registered under this Act with limited liability.

“(2) No society shall registered if in the opinion of the Registrar, its declared objects are unlike to be achieved or it is likely to be economically unsound or it may have an adverse effect upon any registered society or the Cooperative Movement as a whole.

5

In Section 6, of the principal Act, in sub-section (1), for the words “ten”, the word “fifteen”, shall be substituted.

6

In Section 10 of the principal Act-

- i) In sub-section (1), between the words “Registrar” and “in the prescribed form”, the words “or a person to whom such power of the Registrar in delegated” shall be inserted;
- ii) In sub-section (2), in clause (a), for the word “ten”, the word “fifteen”, shall be substituted;
- iii) In sub-section (3), between the words “Registrar” and “may required”, the words “or the person to whom the registrar’s power under this section is delegated” shall inserted.

Amendment
of Section 11

7

In Section 11 of the principal Act-

- i) In sub-section (4), between the words “society” and “by” in the fifth line, the words “within four months from the date of receipt of application for registration” shall be asserted;
- ii) After sub-section (4), the following news proviso shall be added, namely-

- iii) “Provided that if the application for registration is not disposed of within the specified period of four months or the Registrar fails to communicate the order of refusal within that period the application shall be deemed to have been accepted for registration”.

Amendment of
Section 14

8 **In section 14 of the Principal Act, for the existing subsection (2), the following shall be substituted, namely-**

“2 (i) When it appears to an affiliating society or a financing bank that an amendment of the bye-laws of a registered society which is a member of such society or debtor of financing bank is necessary in the interest of the society it may suggest to the affiliating society or the debtor society, as the case may be, to make such amendment within such time as it may specify. The affiliating society or the financing bank shall forward to the affiliated society or the debtor society, as the case may be a draft of the suggested amendment of the bye-laws.

“(ii) if the society fails to make the amendment within the time specified, the affiliating society or the financing bank may forward to the Registrar the amendment, and the Registrar, if satisfied that the amendment is necessary in the interest of the society and of contrary to the provision of this Act or rules may hereupon after giving as opportunity of showing cause to, the society concerned against the proposed amendment, register the amendment and forward to the society a copy thereof together with a certificate signed by him. The certificate shall be conclusive evidence that the amendment has been registered and such amendment shall thereupon be binding upon the society and its members.

“(iii) If the Registrar considers that the amendment referred to in clause (ii) above is not acceptable, he shall submit a report to the Government.

“(iv) An affiliating society or a financing bank or the registered society if aggrieved by a decision of the registrar may prefer an appeal to the Government. The orders of the Government on such appeal shall be final.

“(v) the State Government may out on its own motion or the Registrar subject to such direction as may given by the Government amend the bye-law of any society or group of societies in the interest of the public service”.

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| Amendment of
Section 15 | 9 | <p>In the Section 15 of the principal Act, after sub-section (2) (viii), the following new sub-section shall be added, namely:-</p> <p>“(3) Notwithstanding anything contained in sub-section (1) and (2) if the Registrar is of the opinion that for reason of ensuring economic viability of any registered society or societies or avoiding overlapping of conflict or jurisdiction of registered societies in any area or in order to secure proper management by an cooperative society or in public interest or in the interest of the Cooperative movement in the State as a whole, it is necessary to divide, amalgamate or merge fully or partially any such society or societies with any specific society, he may, by an order published in the Official Gazette make a scheme for division or amalgamation or merge with prior approval of the State Government”.</p> |
| Amendment of
Section 17 | 10 | <p>In Section 17 of the principal Act,</p> <p>i) In sub-section (3), for the word “to”, the words “if” shall be substituted.</p> <p>ii) After sub-section (3), the following new Sub-section 4 shall be added, namely-
“(4) Notwithstanding anything contained in this Act, a registered society may, by specific provision made in its bye-law, admit certain class of members without any voting right”.</p> |
| Amendment of
Section 31 | 11 | <p>In Section 31 of the principal Act, clause (b) of sub-section (2) shall be omitted.</p> |
| Amendment of
Section 32 | 12 | <p>In Section 32 of the principal Act.</p> <p>i) For existing sub-section (2) the following new sub-section (2) shall be substituted namely:-
“(2) Such meeting shall be held not later than nine months after the close of the Cooperative Year”.</p> <p>ii) After the new sub-section (2), the following new sub-section (3) and Sub-section (4) shall be added, namely:-
“(3) when a society fails to convene the annual general meeting within the period specified in sub-section (2), the Registrar or the person authorised by him in this behalf shall be competent to convene such annual general meeting within a period of ninety days from the date of expiry of the period mentioned in that sub-section.</p> |

“(4) Members elected to the Admn. Council/Managing Body of the societies under provision sub-section 1 (a) shall continued to head office as such for a period not exceeding three years from the date of election. The elected members shall be eligible for re-election for another term not exceeding three years. No member of a Managing Administrative Council or other committee so elected in the Annual General meeting shall be eligible for election as the Chairman or Vice Chairman of the Society if such a member is a Minister in the Central and State Government;

Provided that no person shall be eligible to hold at the same time, Office of the Chairman or Vice-Chairman of the Managing Body or Admn. Council or Board of more than two societies”.

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| Amendment of Section 33 | 13 | In Section 33 of the principal Act, clause (b) of sub-section (1) shall be omitted and clause (c) and (d) of the said sub-section shall be re-numbered as clause (b) and (c) respective. |
| Amendment of Section 43. | 14 | In Section 43 of the peincipal Act, for the concluding para the following shall be substituted, namely:

“The Government of Meghalaya may recover/recall from any society out of its net profit in any year all or any part such financial assistant in event of misutilisation.”. |
| Amendment of Section 44. | 15 | In Section 44 of the principal Act, in sub-section (3), the word “not” appearing in the second line shall be omitted. |
| Amendment of Section 45. | 16 | In Section 45 of the principal Act, after sub-section (1) the following new proviso shall be inserted, namely:-

“Provided that in case of the office bearer failing to produce documents books of account, cash balance in his custody and other information required by the Registrar of the persons authorised by him deliberately, the Registrar or persons authorised by him and audit officer liquidator or any person conducting inspection or inquiry may apply to any magistrate within whose jurisdiction the society functions for securing the records and property of society”. |
| Amendment of Section 48. | 17 | After Section 48 of the principal Act, the following new Para shall be inserted namely:- |

“If the employer or the person authorised in this behalf to disburse salary to the member who has taken loan from the society fails to make deduction as per the contract or defaults in making payment to the Cooperative society, he shall be liable to the society to the extent of the amount which the employer has failed to deduct or to pay as the case may be”.

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| Amendment of Section 52 | 18 | In Section 52 of the principal Act, in sub-section (1) for the word “twenty”, the word “twenty five” shall be substituted. |
| Amendment of Section 53 | 19 | For Section 53 of the principal Act, the following new section shall be substituted, namely:-

“Distribution of net profit “53 After making the allocation to the reserve Fund as prescribed in Section 52, the remaining net profits of a registered society with limited liability may be distributed according to the rules and bye-laws of the society”. |
| Amendment of Section 55 | 20 | In Section 55 of the principal Act-
i) In the sub-section (1) the words “and society under liquidation appearing in the fourth line shall be omitted:
ii) After sub-section (1), the following new sub-section (IA) shall be inserted, namely:-
“(IA) The Registrar may, keeping in view the annual business turn-over of the Societies authorize or appoint chartered Accountant by special order in writing in this behalf to audit the accounts of any society or class of societies”.
iii) After sub-section (3), the following new sub-section (4) shall be added, namely-
“If it appears to the registrar or on application by a society or otherwise that it is necessary or expedient to audit any accounts of the society, the Registrar may by order provide for such re-audit and the provisions of this Act applicable to audit of accounts of the society shall apply to such re-audit”. |
| Amendment of Section 56 | 21 | In Section 55 of the principal Act, the second part of the sentence appearing as the fifth, sixth, seventh and eight lines of the said section shall be omitted. |
| Amendment of Section 57 | 22 | In Section 57 of the principal Act, for the existing clause (vii) the following new clause (vii) shall be substituted, namely:- |

“(vii) an examination of the utilisation of the Government financial assistance”.

Amendment of
Section 59

23 For Section 59 of the principal Act, the following shall be substituted, namely-

“Rectification of defects” “59 A registered society shall be afforded by the Registrar or the person authorised by him an opportunity of explaining any defects or irregularities pointed out and objected to by the audit officer and thereafter the society shall within 3 months time and in the manner as the registrar or the authorised person may direct remedy such defects or irregularities and report to the registrar or the authorised person the action taken by it thereon”.

Substitution of
Section 63

24 For the existing Section 63 of the principal Act, the following shall be substituted, namely-

“Reference of dispute. “63. (1) Any dispute touching the business of a registered society, other than a dispute regarding disciplinary action taken by a Society against an employee of the society shall be referred to the Registrar for decision if the parties thereto are among the following:-

“(a) the society, its past or present controlling or managing body, any past or present officer, agent or employee or the liquidator of the Society; or

“(b) member, past member or persons claiming through a member, past member or deceased member of Society or;

“(c) a surety of a member, past or deceased member of a society; or

“(d) any of registered society including any financing bank having transaction with it, a cooperative Society or a liquidator of such society;

“(2) Any dispute mentioned in sub-section (1) other than a dispute relating to recovery of money shall be referred to the Registrar within two months from the date on which cause of action arises”.

“(3) Notwithstanding anything contained in this section or any other law for the time being in force, Registrar may admit any dispute after expiry of the period mentioned in sub-section (2), if the application satisfies the Registrar that he held sufficient reasons not referring the dispute within such period of limitation, and the dispute so admitted shall not be barred by limitation”.

Substitution of
Section 64

25 For Section 64 of the principal Act, the following new section ne substituted, namely-

“Settlement of
dispute

“64. (1) The Registrar shall, on receipt of a reference under sub-section (1) of Section 63, decide the dispute himself or authorise any other Government officer to decide such dispute.

(2)Where the Registrar is satisfied that a party to any reference made to him under Section 63 with intent to defeat or delay the execution of any decision that may be passed thereon-

- (a) Is about to dispose of the whole or any part of his property; or
- (b) Is about to remove the whole or any part of his property from the local limits of the jurisdiction of the Registrar, the Registrar may, unless adequate security is furnished, direct the unconditional attachment of the said property or such part thereof as he deems necessary; and such attachment shall have the same effect as if it has been by a competent civil court.

“(3) In case of a dispute relating to recovery of loan, the Registrar shall refer the dispute to Tribunal constituted by the State Government by notification published in the official Gazette.

“(4) The parties to the dispute shall include a registered society including financing bank, its past or present controlling body or the liquidator of the society.

“(5) The Government may continue as many tribunals as may be necessary for such area or areas and specify its composition in the notification.

“(6) The Tribunal shall consist of three members including President.

“(7) A member, director or chairman of a Co-operative Society including financing bank may file in application before the tribunal through the registrar or his authorised representative for necessary decision or order for the recovery of any amount of loan dues from a member, past member or surety of a member and past member of a registered society.

“(8) The order passed by the Tribunal shall have the same force and effect as that of the decree of a Civil Court and a copy of such order shall be served on the person against whom it is made in the manner laid down for the service of summons in the Code of Civil Procedure, 1908

“(9) Every order passed by the Tribunal shall be executed in the same manner decree of a civil court under the Code of Civil Procedure, 1908

“(10) Any person aggrieved by an order passed by the Tribunal may file and appeal against such order to the State Government within 60 days after the date of service of the order”.

Amendment of Section 67 26 For the existing Section 67 of the principal Act, the following shall substitute, namely:-

“Distribution of fund of a dissolved “67 On dissolution of a society, the reserved fund and any undisbursed cash in hand shall be applied to discharging liabilities of the society and the share capital. Any sum that may remain thereafter may be transferred to Co-operative Development Fund for utilisation in the manner as prescribed in the Co-operative Development Fund Rules”.

Amendment of Section 68 27 For the existing Section 68 of the principal Act, the following shall substitute, namely:-

“Liquidator to deposit the books and submit a final Report

“68 When the affairs of a registered society had been wound-up the liquidator shall make a report to the Registrar which in three years from the date of cancelation of registration, who when satisfied shall order the liquidation proceeding to be closed. In those cases where the required report cannot be submitted by liquidator within the specified period due to compelling reasons such as non-availability of records or members are not traceable or no transaction has taken place in the society, the registrar shall on his own summarily order the closure of the liquidation proceedings of the society”.

Insertion of new section 69 A

28 After Section 69 of the principal Act, the following news Section 69 A shall be inserted, namely:-

“Insured Cooperative Banks.

“69 A. (1) Notwithstanding anything contained in this Act. Order for winding up, construction, suppression of Committee, not to be made without consultation or requisition of Reserve Bank of India in the case of Insured Co-operative Bank.

(2)An order for the winding up, or an order sanctioning a scheme of compromise or arrangement, or of amalgamation, or reconstruction (including division or amalgamation) of the bank may be made only with the previous sanction in writing of the Reserve bank or India.

(3) On order for the winding up of the bank shall be made by the Registrar if so required by the Reserve Bank of India in the circumstances referred in Section 13 D of the Deposit Insurance and Credit Guarantee Corporation Act, 1961.

- (4) If so required by the Reserve Bank of India in the public interest or for preventing the affairs of the bank being conducted in a manner detrimental to the interest of the depositors or for securing the proper management of the bank, an order shall be made by the Registrar in consultation with the Reserve Bank of India for the suppression (removal) of the Committee Board and the appointment of an executive officer therefore for such period or periods, not exceeding three years in the aggregate as may from time to time be specified by the registrar of Co-operative Societies after consultation with the reserve Bank of India and the Executive Officer so appointed shall after the expiry of his term of office continue in office until the day immediately preceding the date of the first meeting of the new Committee.
- (5) An order for the winding up of the bank or an order sanctioning a scheme of compromise or arrangement or of amalgamation or reconstruction (including divisions or amalgamation) or an order for the suppression (removal) of the Committee/Board and the appointment of an Executive Officer therefore made with the consent in writing or an requisition of the Reserve Bank of India shall not be liable to be called in question in any manner.
- (6) The liquidator or the Insured Co-operative Bank or the transferee bank, as the case may be, shall be under an obligation to repay the Deposit Insurance Corporation established under the Deposit Insurance and Credit Guarantee Corporation Act, 1961, in the circumstances, to the extent and in the manner to in Section 21 of that Act.

Explanation-

- i) For the purpose of this section “a Co-operative Bank” means a Bank as has been defined in the Deposit Insurance and Credit Guarantee Corporation Act, 1961
- ii) “Transferee Bank” in relation to an insured Co-operative Bank which is an insured Bank under the provisions of the Deposit Insurance and Credit Guarantee Corporation Act, 1961
- iii) “transferee Bank” in relation to an insured Co-operative Bank means Co-operative Bank.
 - (a) With which such insured Co-operative Bank in amalgamated: or
 - (b) To which the assets and liabilities or such insured Co-operative Bank are transferred; or

(c) Into which such insured Co-operative Bank is divided or amalgamated under the provisions of Section 15 of the Act”.

Substitution of Section 70	29	For the existing Section 70 of the principal Act, the following shall substituted namely:- “Powers of Registrar to direct payment	“70. Notwithstanding anything contained in Chapter X, the registrar may on his own notion or on the written requisition of a registered society or an affiliating society or a financing bank for the recovery of any of due loan or other demand due from a defaulting members, after making such enquiry as he deems fit, grant a Cooperative demand Certificate for the recovery of the amount found to be due”.
Amendment of Section 72	30	In Section 72 of the principal Act- i) In sub-section (1), the words “or its vernacular equivalent “amabaya” shall be omitted; ii) In sub-section (2), for the words “fifty rupees” and “five rupees”, the words “five hundred rupees” and “fifty rupees” shall respectively be substituted.	
Amendment of Section 73	31	In sub-section (b) of Section 73 of the principal Act, for the words “which may extend to five hundred rupees and in the case of the continuing offence a further five of fine rupees for each day on which the offence is continued after conviction therefore” appearing from the twelfth line’ the words “which shall not be less than two thousand rupees and which may extend to ten thousand rupees” shall be substituted.	
Amendment of Section 74	32	In Section 74 of the principal Act, for the words “five hundred rupees”, the words “five thousand rupees” shall be substituted.	
Amendment of Section 75	33	i) In Section 75 of the principal Act, in clause (b), for the words “fifty rupees”, the words “five hundred rupees” shall be substituted.	
Amendment of Section 83	34	In Section 83 of the principal Act- i) In sub-section (1), between the words “there under” and “shall be” the words “except those referred to the Tribunal for jurisdiction under sub-section (3) of Section 64” shall be inserted; ii) For the existing sub-section (3), the following shall be substituted, namely:-	

“(3) In case of the recoverable loans dues referred to the tribunal, recovery of the same will be made on the basis of the order passed by the tribunal and in the manner and the procedure as laid down in Section 64”

Amendment of Section 95 35 In Section 95 of the principal Act, for the words, “contribution of such sum annually”, the words “lump-sum contribution of such sum annually” shall be substituted.

Amendment of Section 97 36 For the existing Section 97 of the principal Act, the following shall be substituted, namely:-

“Power of the Managing body of an affiliating Society to enquire into the affairs of a member society. “97. “When a registered society takes a loan and enters into business transaction with affiliating society and defaults payment of the debt or dues on account of supply and services received any member of the managing body of affiliating society, may examine and look into accounts and working of such defaulting society and report the result of enquiry or examination particularly with reference to the said loan or other dues to the affiliating society and recommend any suggestion in his report. The defaulter society shall furnish such information and produce such documents, books and accounts as the member of the managing body may be require”.

Amendment of Section 100 37 In Section 100 of the principal Act, for the words, “fifty rupees”, occurring in the fourth line, the words “five hundred rupees” shall be substituted.

L.M.SANGMA,
Deputy Secretary
Government of Meghalaya,
Law Department Shillong

The 15th January, 2003

No. LL (B) 154/80/212- The Meghalaya Essential Services Maintenance (Amendment) Ordinance, 2003 (No.1 of 2003) promulgated by the Governor on 15th January, 2003 is hereby published for general information.

MEGHALAYA ORDINANCE NO. 1 OF 2003

Promulgated by the Governor on 15th January, 2003

Published in the Extra-Ordinary Gazette of Meghalaya, 15th January, 2003)

**THE MEGHALAYA ESSENTIAL SERVICES MAINTENANCE (AMENDMENT)
ORDINANCE, 2003**

An

Ordinance

To amend the Meghalaya Essential Services Maintenance Act, 1995.

Whereas, the Legislative of the State of Meghalaya is not session and the Governor as satisfied that circumstance exist which render it necessary for him to take immediate action.

And, whereas, prior instruction from the President of India has been obtained

Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution, the Governor of Meghalaya is pleased to promulgate in Fifty-third Year of the Republic of India the following Ordinance, namely:-

- | | | |
|--|---|---|
| Short title and commencement | 1 | (1) This Ordinance may be called the Meghalaya Essential Services Maintenance (Amendment) Ordinance, 2003
(2) It shall come into force at once. |
| Amendment of Section 2 of Act 23 of 1980 | 2 | In Section 2 of the Meghalaya Essential Services Maintenance Act, 1980, in sub-section (1)-
i) For the existing clause (a), the following shall be substituted namely:-
“(a) essential service” means-
“(i) any transport services for the carriage of passengers or goods by land or water with respect to which the State Legislature has power to make laws”.
“(ii) any service (excluding) service in any establishment or undertaking owned or controlled by the Central Government connected with the production, generation storage transmission, supply or distribution, as the case may be, of gas, water or electricity”. |

“(iii) any service under the State Government in connection with the maintenance of hospital and dispensaries, public health, sanitation and public conservancy”.

“(iv) any service (excluding service in any establishment of or undertaking, owned or controlled by the Central Government connected with the purchase, procurement, storage, supply, distribution or carriage of food-grains”.

“(v) any service under the State Government in a printing press”.

“(vi) any service under the State Government’ found an Essential Service including the Service in the Secretariat of the State Legislature”.

“(vii) any other service not specified in foregoing clauses but being a service connected with matters with respect to which the State Legislature has power to make laws and which the State Government being of the opinion that strike therein would prejudicially effect the maintenance of public safety or services necessary for the normal life of the community or would result in the infliction of great hardship on the life of the community, may, by notification into the Official Gazette declare to be an essential service for the purpose of this Act”.

ii) After clause (c) the following shall be inserted as new clause (b) and (e) namely”.

“(d) “State Government” means the Government of the State of the Meghalaya”, and

“(e) “State Legislature” means the Legislature of the State of Meghalaya”.

Dated Raj Bhavan

Shillong the 15th January, 2003

M. M. JACOB

Governor of Meghalaya

Dated. Shillong,

The 15th January, 2003

L. M. SANGMA,

Deputy Secretary to the Govt. of Meghalaya

Law (B) Department, Shillong

The 28th January, 2003

No. LL (B) 200/84/140- The Contingency Fund of Meghalaya (Amendment) Ordinance, 2003 (No.2 of 2003) promulgated by the Governor on 27th January, 2003 is hereby published for general information.

MEGHALAYA ORDINANCE NO. 2 OF 2003

Promulgated by the Governor on 27th January, 2003

Published in the Extra-Ordinary Gazette of Meghalaya, dated 28th January, 2003)

THE CONTINGENCY FUND OF MEGHALAYA (AMENDMENT) ORDINANCE, 2003

An

Ordinance

To amend temporarily to Contingency Fund of Meghalaya Act, 1972.

Whereas, the Legislative Assembly of Meghalaya is not session and the Governor as satisfied that circumstance exist which render it necessary for him to take immediate action.

Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution, the Governor of Meghalaya is pleased to re-promulgate in Fifty-Fourth Year of the Republic of India the following Ordinance, namely:-

Short title and Commencement	1	(1) This Ordinance may be called the Contingency Fund of Meghalaya (Amendment) Ordinance, 2003 (2) It shall be deemed to have come into force on 27 th September, 2002
Amendment of Section 2 of Meghalaya Act, 5 of 1972	2	To Section 2 of the Contingency Fund of Meghalaya Act, following proviso shall be added, namely, “Provided that during the period beginning on the date of commencement of the Ordinance and ending the 31 st March, 2003 this Section shall have effect subject to modification that for the words ‘rupees six crores’, the word ‘rupees sixty crores’ shall be substituted.

The 22nd May, 2003

No. LL (B) 109/92/108- The Meghalaya Preventive Detention (Amendment) Ordinance, 2003 (Ordinance No.3 of 2003). Promulgated by the Governor on 20th April, 2003 is hereby published for general information.

MEGHALAYA ORDINANCE NO. 3 OF 2003

Promulgated by the Governor on 20th April, 2003

Published in the Extra-Ordinary Gazette of Meghalaya, dated 22nd May, 2003)

THE MEGHALAYA PREVENTIVE DETENTION (AMENDMENT) ORDINANCE, 2003

An

Ordinance

To amend Meghalaya Preventive Detention Act, 1995.

Whereas, the Legislative Assembly of the State of Meghalaya is not session and the Governor as satisfied that circumstance exist which render it necessary for him to take immediate action.

Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution, the Governor of Meghalaya is pleased to promulgate the following Ordinance, namely:-

- | | | |
|--|---|---|
| Short title and Commencement | 1 | (1) This Ordinance may be called the Meghalaya Preventive Detention (Amendment) Ordinance, 2003
(2) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint. |
| Amendment of Section 14 of Act No. 5 of 1995 | 2 | To Section 14 of the Meghalaya Preventive Detention Ordinance, 1995 (Act No. 5 of 1995), for the words 'one year' the words 'three years' shall be substituted. |

Dated Raj Bhavan

Shillong, the 20th April, 2003

Dated Shillong,

The 22nd May, 2003

M. M. JACOB

GOVERNOR OF MEGHALAYA

L. M. SANGMA,

Deputy Secretary

Government of Meghalaya

Law Department, Shillong

The 8th December, 2003

No. LL (B) 200/84/144- The Contingency Fund of Meghalaya (Amendment) Ordinance, 2003 (No.4 of 2003). Promulgated by the Governor on 8th December, 2003 is hereby published for general information.

MEGHALAYA ORDINANCE NO. 4 OF 2003

Promulgated by the Governor on 8th December, 2003

Published in the Extra-Ordinary Gazette of Meghalaya, dated 8th December, 2003)

THE CONTINGENCY FUND OF MEGHALAYA (AMENDMENT) ORDINANCE, 2003

An

Ordinance

To amend temporarily to Contingency Fund of Meghalaya Act, 1972.

Whereas, the Legislative Assembly of Meghalaya is not session and the Governor as satisfied that circumstance exist which render it necessary for him to take immediate action.

Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution, the Governor of Meghalaya is pleased to re-promulgate in Fifty-Fourth Year of the Republic of India the following Ordinance, namely:-

- | | | |
|--|---|---|
| Short title and Commencement | 1 | (1) This Ordinance may be called the Contingency Fund of Meghalaya (Amendment) Ordinance, 2003
(2) It shall come into force at once |
| Amendment of Section 2 of Meghalaya Act, 5 of 1972 | 2 | To Section 2 of the Contingency Fund of Meghalaya Act, following proviso shall be added, namely,

“Provided that during the period beginning on the date of commencement of the Ordinance and ending the 31 st March, 2004 this Section shall have effect subject to modification that for the words ‘rupees six crores’, the word ‘rupees sixty crores’ shall be substituted. |

Dated Raj Bhavan

M. M. JACOB

Shillong, the 8th December, 2003

Governor of Meghalaya.

Dated Shillong,

L. M. SANGMA,

The 8th December, 2003

Deputy Secretary Government of Meghalaya

Law Department, Shillong

